

[Shri Krishnamoorthy Rao]

Sabha on the 2nd April, 1966, and do proceed to elect, in such manner as the Chairman may direct, two members among the members of the House to the said Committee to fill the vacancies."

I am further to inform the Lok Sabha that at the sitting of the Rajya Sabha held on Monday, the 16th May, 1966, the Chairman declared the following members of the Rajya Sabha to be duly elected to the said Committee:—

1. Shri Arjun Apora
2. Shri Vimalkumar M. Chordia'

12.26 hrs.

#### PRESIDENT'S ASSENT TO BILLS

**Secretary:** Sir, I lay on the Table following two Bills passed by the Houses of Parliament during the current Session and assented to by the President since a report was last made to the House on the 7th April, 1966:—

- (i) The Appropriation (No. 2) Bill, 1966.
- (ii) The Finance Bill, 1966.

12.26-1/2 hrs.

#### JUDGES (INQUIRY) BILL

##### (i) REPORT OF JOINT COMMITTEE

**Shri Krishnamoorthy Rao** (Shimoga): I beg to present the Report of the Joint Committee on the Bill to regulate the procedure for the investigation and proof of the misbehaviour or incapacity of a Judge of the Supreme Court or of a High Court and for the presentation of an address by Parliament to the President.

**Shri Hari Vishnu Kamath** (Hoshangabad): It has come more than two years after the Bill was introduced in the House.

##### (ii) EVIDANCE BEFORE JOINT COMMITTEE

**Shri Krishnamoorthy Rao:** I beg to lay on the Table a copy of the evidence given before the Joint Committee on the Bill to regulate the procedure for the investigation and proof of the misbehaviour or incapacity of a Judge of a Supreme Court or of a High Court and for the presentation of an address by Parliament to the President.

12.27 hrs.

##### CORRECTION OF ANSWER TO S.Q. No. 261 RE. INTERFERENCE BY PAKISTAN IN AIR FLIGHTS

**The Minister of State in the Ministry of Transport and Aviation** (Shri C. M. Poonacha): Sir, on 16th November, 1965, while answering part (b) of Starred Question No. 261 by Sarvashri P. K. Deo, P. C. Borooah and Vishwa Nath Pandey, the then Minister of Transport laid a statement on the Table of the Sabha giving details of cargo and mails off-loaded at Karachi during the Indo-Pakistan conflict last year. Subsequent to the laying of the statement, certain additional information has been received by the Government from two foreign airlines (KLM and Swissair), which slightly alters the position given in the statement. I am, therefore, laying on the Table of the Sabha, a revised statement giving the correct position. [Placed in Library. See No. LT-6375/66.]

12.28 hrs.

##### CORRECTION OF ANSWER TO S.Q. No. 1669 RE QUTOTAS OF RAW MATERIALS TO BLACKLISTED FIRMS

**The Minister of Iron and Steel** (Shri T. N. Singh): Mr. Speaker, Sir, on 13-5-1966, in a supplementary question arising out of Starred Question No. 1669 Shri Mahavir Tyagi said that since Ministers names have